

Central Administrative Tribunal, Principal Bench

Original Application No.1539 of 2002

New Delhi, this the 6th day of June, 2002

Hon'ble Mr. Justice Ashok Agarwal, Chairman
Hon'ble Mr. S.A.T. Rizvi, Member (A)

B.S.Kasana
s/o Shri Sallu Singh
R/o Vill: Sakkalpura, PO Chirori,
Distt. Ghaziabad
U.P.

.... Applicant

(By Advocate: Shri Shyam Babu)

Versus

1. Union of India, through
The Secretary
Ministry of Home Affairs,
North Block, New Delhi

2. The Govt. of NCT of Delhi
Through its Chief Secretary
Delhi Secretariat, Players Building
I.P. Estate, New Delhi

.... Respondents

O.R.D.E.R (ORAL)

By Hon'ble Mr. S.A.T. Rizvi, Member (A)

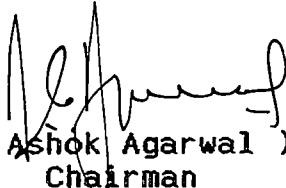
The applicant while working as Deputy Superintendent in the respondents' department, was chargesheeted on 29.7.93 in a departmental enquiry drawn up against him. Two days thereafter i.e. on 31.7.93, the applicant retired from service. Since the matters were getting delayed, the applicant approached this Tribunal through OA No.1636/94 which was disposed of with a direction to the respondents to speed up the departmental proceedings. This led to the appointment of an enquiry officer on 13.7.95. In due course, the enquiry officer submitted his report/findings which have been considered by the disciplinary authority who, in turn, has issued a note of disagreement to the applicant alongwith a copy of the enquiry officer's report. That was on 13.10.99. The applicant has filed a representation against the aforesaid

note of disagreement.

2. The learned counsel appearing on behalf of the applicant submits that more than two years have passed since the aforesaid representation was filed. In view of the abnormal delay that has taken place in concluding the on-going departmental enquiry, he prays for a direction to the respondents to expedite the finalisation of the enquiry.

3. Having regard to the submissions made by the learned counsel and the aforesated facts and circumstances, we find that ~~the~~ interests of justice will be duly met by disposing of the present OA at this very stage even without issuing notices with a direction to the respondents to conclude/finalise the disciplinary proceedings expeditiously and in any event within a period of three months from the date of receipt of a copy of this order. We direct accordingly. O.A. is disposed of in the aforesated terms.


(S.A.T. Rizvi)
Member(A)


(Ashok Agarwal)
Chairman

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